

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.392/2016
In
O.A. No. 2406/2016**

New Delhi, this the 16th day of December, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. P.K. Basu, Member(A)**

Vijender Dahiya,
Aged about 51 years
S/o Late Sh. Jai Singh,
R/oA-2/218, Janak Puri,
New Delhi-110058

...Petitioner

(By Advocate: Mr. M.K. Bhardwaj)

Versus

1. Sh. P.K. Gupta,
Commissioner,
North Delhi Municipal Corporation
NDMC, 4th Floor, Civic Centre,
JLN Marg, Minto Road,
New Delhi.
2. Sh. Puneet Goel
Commissioner
South Delhi Municipal Corporation
9th Floor, Civic Centre, JLN Marg,
Minto Road, New Delhi.
3. Sh. Mahan Jeet Singh,
Commissioner,
East Delhi Municipal Corporation,
Udyog Sadan, Patparganj,
Industrial Area, Delhi.
4. Sh. Sanjay Goel,
Addl. Commissioner (Engg.)
North DMC, 4th Floor, Civic Centre,
JLN Marg, Minto Road, New Delhi.

5. Sh. Kapil Rastogi,
Director (P),
North DMC, 13th Floor Civic Centre,
JLN, Marg, Minto Road, New Delhi. Respondents

(By Advocate: Mr. R.N.Singh, Mr.R.K.Jain, Mr.K.M.Singh)

O R D E R (ORAL)

Justice M.S. Sullar, Member (J)

At the very outset, learned counsel for the petitioner intends to withdraw the Contempt Petition (C.P.), on the ground that the respondents have already complied with the order dated 22.07.2016, in O.A 2406/2016, passed by this Tribunal.

2. Therefore, the C.P. is hereby dismissed as withdrawn, as prayed for.

3. Rule of contempt is accordingly, discharged.

(P.K. Basu)
Member (A)

(Justice M.S. Sullar)
Member (J)

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